

Crime Head	Number of incidents reported	Persons arrested
Rape	137	196
Molestation of women	157	183
Theft	4994	1853
<b>TOTAL</b>	<b>5497</b>	<b>2460</b>

### NCW Inquiry into police atrocities in Agra

2262 SHRI KRIPAL PARMAR. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Commission for Women had conducted a statutory inquiry into the matter of alleged police atrocities on women in Kazipare (Agra);

(b) if so, what are findings/recommendations of the Inquiry Committee; and

(c) the action taken on the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) Yes, Sir

(b) The Commission, *inter alia*, found that certain officials of the district level had handled the situation negligently. The Commission recommended disciplinary action against district level officials, payment of compensation to victims of this incident, relief to family of those who lost their family members, etc

(c) The recommendations have been sent to the State Government for appropriate action. The State Government has paid relief/financial assistance of Rs. 4,72,500/- to twenty affected families.

### Theft in Kalkaji Temple, Delhi

†2263 SHRIMATI SAVITA SHARDA. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether recently ornaments decorated with gems were stolen from Kalkaji Temple of the capital;

†Original notice of the question was received in Hindi

(b) if so, the details thereof;

(c) whether any investigation has been carried out in this regard;

(d) if so, the outcome of the said investigation; and

(e) the action taken against the persons found guilty in the said investigation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (e) Yes, Sir. On the basis of the report received from the Pujari of the Kalkaji Temple regarding theft of some gold and diamond ornaments including one Nose Ring, one Teeka Bindi and an eyebrow of the main idol in the night of 20th July, 2004, a case FIR No. 635 under section 380 of Indian Penal Code was registered at Police Station, Kalkaji. However, no clue regarding the theft has been found from the investigation conducted so far. Further investigation in the case is in progress.

#### **Shortage of B.S.F. battalions In Tripura**

2264. SHRI MATILAL SARKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in the State of Tripura there are inadequate number of B.S.F. battalions to cover 856 Km. Indo-Bangla border and there is a battalion of army to contain terrorism in Tripura;

(b) if so, what are the reasons for the hideouts of terrorists in Bangladesh not being demolished; and

(c) the steps Government contemplates to take within a shorter time-frame in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) No, Sir. Adequate number of battalions of Border Security Force are deployed on Indo-Bangladesh border for border guarding duties and to check illegal activities from across the border. Adequate Security forces have been deployed in the Tripura State for operations against the terrorists.

(b) and (c) A number of reports have been received of activities and camps of Indian Insurgent groups inside the Bangladesh. This matter had